

CENTRAL ADMINISTRATIVE TRIBUNAL
/PRINCIPAL BENCH

C.P. No. 159/2004 In
O.A. No. 809/2002

New Delhi this the 10th day of September, 2004

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Shanker Raju, Member (J)

Smt. Bimla Saini
CPJ II 49, New Seelampur,
Delhi.

-Applicant

(By Advocate: Shri Susheel Sharma)

Versus

1. Mr. S.S. Rathore,
Joint Director (Administration),
Directorate of Education,
Govt. of NCT of Delhi, Delhi.
2. Mr. Dharan Vir Singh,
Directorate of Education,
Govt. of NCT of Delhi, Delhi.
3. Mr/Ms. Iqbal Kour,
Education Officer,
Department of Education , Zone V,
Govt. of NCT of Delhi,
Old Secretariat, Delhi.
4. Mrs. A.H. Zahida Rizvi,
Principal, CR Dass S.K.V.
New Seelampur, Delhi.

-Respondents

(By Advocate: Shri Mohit Madan, proxy for
Mrs. Avnish Ahlawat)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

Tribunal's order dated 17.12.2002 in OA-809/2002 having been set aside by order dated 12.8.2004 in WP (C) No.2276/2003 by the Hon'ble High Court of Delhi, this CP is disposed of having become infructuous. Notices to the respondents are discharged.


(Shanker Raju)
Member (J)


(V.K. Majotra)
Vice-Chairman(A)